#### COURT-II

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# APPEAL NO. 296 OF 2015 & IA NO. 477 OF 2015 AND APPEAL NO. 21 OF 2016 & IA NO. 244 OF 2016

Dated: 06<sup>th</sup> November, 2017

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N.K. Patil, Judicial Member

# APPEAL NO. 296 OF 2015 & IA NO. 477 OF 2015

#### In the matter of:

Reliance Infrastructure Ltd. .... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant (s) : Mr. Hasan Murtaza

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

Mr. Akshat Jain for Tata Power

### APPEAL NO. 21 OF 2016 & IA NO. 244 OF 2016

#### In the matter of:

Municipal Corporation of Greater Mumbai .... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant (s) : Mr. Harinder Toor

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

Mr. Akshat Jain for Tata Power

#### <u>ORDER</u>

<u>Admit.</u> Issue notice. Mr. Buddy A. Ranganadhan, learned counsel takes notice on behalf of Respondent No.1. Dasti, in addition, is permitted.

It is represented by the learned counsel for the parties that Appeal No. 195 of 2017 on the similar issues has been admitted and listed before Court-I on 09.11.2017 and these appeals, being Appeal nos. 296 of 2015 & 21 of 2016, listed before Court-II, should also be placed before Court-I.

Registry is directed to put up a note before the Hon'ble Chairperson for suitable direction in this regard.

(Justice N.K. Patil)
Judicial Member

(I. J. Kapoor)
Technical Member

mk/vt